

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.204

C.P.(CAA)/2(AHM)2024 in C.A.(CAA)/37(AHM)2023

Proceedings under Section 230-232 of Co. Act, 2013

IN THE MATTER OF:

Mahatva Plastic Products And Building Materials Private LimitedApplicant
Sintex - BAPL Limited

.....Respondent

Order delivered on 02/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Saurabh Soparkar, Senior Advocate a/w.
For the Regional Director : Mr. Shiv Pal Singh, Deputy Director
For the Official Liquidator : Mr. Sandip Tupe, Technical Assistant
For the Income Tax
Department : Ms. Kinjal Vyas, Proxy Advocate i/b.
: Ms. Maithili Mehta, Advocate

ORDER

In pursuance to the report of the RD office, the applicant companies filed an affidavit qua the observations on 16.03.2024. The Learned Deputy Director for the RD office states that in response to the report affidavit filed by the Applicant companies, the RD office has no objection to approval of the present scheme and no further supplementary report is required.

In pursuance of the notice of the OL office, the applicant company has also filed a response to the observations of the OL by way of an affidavit on 16.03.2024 to which Mr. Sandip Tupe, Technical Assistant, has no further observations required and has no objections from the OL office for approval of the present scheme in question.

In pursuance of the notice, no report has been filed to the Income Tax Department. However, the applicant companies filed an affidavit of declaration on 16.03.2024. It is stated there in that, there are no liabilities toward the Income Tax Department with respect to the Transferor Companies.

We have heard the Sr. Counsel for the applicant and all the statutory authorities and perused the records.

The order is reserved.

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)